

SECURITY FOR COSTS IN APPEALS, BOMBAY ACT 1845

ACT No. VIII. of 1845

(Rep., by Act 16 of 1874)

[19<sup>th</sup> April, 1845.]

*Passed by the Governor General of India in Council on the 19th of April, 1845.*

AN Act for amending Section 75 and Chap. XVII. of Regulation IV. of 1827 of the Bombay Code.

Whereas it has been deemed expedient, to amend Section 75 and Chapter XVII. of Regulation IV. of 1827 of the Bombay Code, under which Security for the payment of costs or the performance of the orders of a Civil Court is demanded from public Officers in cases of Appeal which are carried on under the authority and at the expense of Government:

It is hereby enacted, in modification of the Law above mentioned, that from the date of promulgation of this Act, no Security shall be demanded for the payment of costs or the performance of the orders of a Civil Court from any public Officer in cases of Appeal which are carried on under the authority and at the expense of Government in the Bombay Presidency.

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